

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 315/2010**

**Coram: Dr. Pramod Deo, Chairperson  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**Date of Order: 30.6.2011**

**IN THE MATTER OF**

Provisional transmission tariff in respect of Pole-I of 500 kV Balia-Bhiwadi HVDC Bi-pole including HVDC transmission line associated with Barh generation project in Eastern Region for the period 2009-14.

**And**

**In the matter of:**

Power Grid Corporation of India Ltd., Gurgaon

..... **Petitioner**

**Vs**

1. Bihar State Electricity Board, Patna
2. West Bengal State Electricity Board, Calcutta
3. Grid Corporation of Orissa Ltd., Bhubaneswar
4. Damodar Valley Corporation, Calcutta
5. Power Department, Govt. of Sikkim, Gangtok
6. Jharkhand State Electricity Board, Ranchi

**Respondents**

**ORDER**

In this petition the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect Pole-I of 500 kV Balia-Bhiwadi HVDC Bi-pole including HVDC transmission line (hereinafter referred to as 'the transmission asset') associated with Barh generation project in Eastern Region



for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations").

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

*"(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:*

*Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."*

3. The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	NIL	16140.08	29933.24	30325.95	30153.1

4. In exercise of power under clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for transmission asset pending determination of the final tariff.



5. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
<b>Annual transmission charges allowed</b>	NIL	13719.07	25443.25	25777.06	25630.14

6. The provisional transmission charges allowed in this order shall be subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 regulations after the final tariff order is issued.

Sd/-

**[M.DEENA DAYALAN]**  
MEMBER

sd/-

**[V.S.VERMA]**  
MEMBER

sd/-

**[DR.PRAMOD DEO]**  
CHAIRPERSON

